

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

38. IA(I.B.C)/830(MB)2024  
IN  
C.P. (IB)/1094(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **14.05.2024**

Name of the Party: TATA CAPITAL FINANCIAL SERVICES  
LIMITED  
VS  
Sandeep Ramkrishna Arora

Section 95(1) of Insolvency and Bankruptcy Code, 2016, Rule 11 of NCLT  
Rules, 2016

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**ORDER**

1. Adv. Kunjita Shah for the Financial Creditor present through physical mode. Mr. Shantanu Derghgawen, Ld. Counsel for the Personal Guarantor present through virtual mode.
2. Counsel for the Personal Guarantor is directed to file reply within two weeks after duly serving a copy of reply to the other side, at least two days in advance before the next date of hearing.
3. Post this matter on **15.07.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**